

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:735
ANSWERED ON:01.03.2013
DEVELOPMENT OF VILLAGES THROUGH PANCHAYATS
Dubey Shri Nishikant

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has received any complaints of misuse of the Panchayat funds in various States/UTs;
- (b) if so, the details thereof, State/UT-wise including the State of Jharkhand;
- (c) the details of funds allocated to Panchayats during the last three years and the current year, State/UT-wise; and
- (d) the steps taken/proposed to be taken by the Government for ensuring balanced development of all the villages through Panchayati Raj Institutions (PRIs) in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO)

- (a) & (b) The complaints received regarding misuse of Backwards Regions Grant Funds (BRGF) are forwarded to the concerned State Governments for taking necessary action. A list of complaints received during the current year is at Annex-1. No complaint has been received in respect of Jharkhand State during the current year.
- (c) A Statement showing funds released and utilised by the States under the Backward Regions Grant Fund (BRGF) Programme of Ministry of Panchayati Raj during the last three years and current year is at Annex-2.
- (d) The BRGF Programme is designed to redress regional imbalances in development of 272 identified backward districts. The funds provide financial resources for supplementing and converging existing developmental inflows into identified districts so as to bridge critical gaps in local infrastructure and other development requirements. As per the BRGF Guidelines, the Annual Action Plans prepared by the Panchayats and Urban Local Bodies (ULBs) are consolidated into the District Plan by the District Planning Committees which are then forwarded to the Ministry of Panchayati Raj, Government of India through the respective State Governments.